

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET
Application No 5 of 1987 (A)

Applicant

John K. Joseph

Advocate for Applicant

Party in Person

Respondent

Collector of Central Excise,
Bangalore

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
6-1-87.	<p>This application filed on 19-9-86 under s. 19 of the Act is Prayag b/-</p> <p>Dismiss the order dt. 15-11-85.</p> <p><u>Interim Relief</u> To fix the</p> <p>Seniority of the Applicant from</p> <p>24-9-79.</p> <p>—</p> <p>As directed by the Registrar,</p> <p>the application is registered, and</p> <p>is being placed before the Bench</p> <p>for admission on 21-1-87.</p> <p>OD is removed.</p> <p>8</p> <p>7/1/87.</p>	
19-1-87	<p>on 7/1/87</p> <p>Notice issued to applicant</p> <p>intimating the next date</p> <p>of hearing as 21-1-87</p> <p>2 BMR</p> <p>J</p> <p>21/1/1987</p>	

Date	Office Notes	Orders of Tribunal
	<p style="text-align: center;">21.1.87</p> <p style="text-align: center;"><u>Before</u></p> <p>K.S.P.J - V.C S LHAR - MCA)</p> <p>Sri John. K. Joseph Applicant in person. Application dismissed as withdrawn order dictated</p> <p style="text-align: center;">R.P.</p> <p style="text-align: center;">B Co CH,</p>	<p style="text-align: center;">NO - 5 - 1987(F)</p> <p style="text-align: center;"><u>KSP(VC)/LHAR</u> 21.1.87</p> <p style="text-align: center;"><u>Order.</u></p> <p>Shri John K. Joseph, Applicant in this case is present. He files a memo praying for withdrawing his application with liberty to file a fresh application. Permission sought for is granted. Application is rejected as withdrawn.</p> <p style="text-align: right;"><u>Mr. Chairman</u> Vice-Chairman 21/1/87</p> <p style="text-align: right;"><u>Member (AM)(R)</u> 21/1/87</p>
30.1.87	<p>order dt:- 21-1-87 issued to all the Parties Concerned.</p> <p>TRH</p>	